

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No202  
**CP(IB)/198(AHM)2021**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Ms.Bhumisha Shah Sole Proprietor of Candida Bio Aqua  
Solutions  
V/s  
West Coast Frozen Foods Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 12/08/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Chaitali, Assistant for Ms. Noopur Dalal, Adv.  
For the Respondent : Mr. Jay Kansara, Adv.

**ORDER**

Learned Counsel Mr. Kansara for the Corporate Debtor states that order dated 27.06.2022 is complied. Ms. Chaitali, Assistant from the office of the Learned Counsel Ms. Dalal for the applicant requests for adjournment.

As a last chance, adjourned to 27.09.2022.

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**